

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.410
IA/2318/ND/2024 IN IB/83/ND/2024

IN THE MATTER OF:

Jv Holding Private Limited	...	Applicant
Versus		
Kranti Infra Power Private Limited	...	Respondent

Under Section 7 of (IBC)

Order delivered on 31.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Adv. Jyoti Kumar Chaudhary, Adv. Ankita Panikkar, Adv. Jatin Chaddha
For the Respondent	: Adv. Manav Gupta, Adv. Sahil Garg, Adv. Abhinav Jain

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to paucity of time, the matter is adjourned to **06.06.2024**

Sd/-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)